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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO. 270/2002 IN 0.A.NO.3/2002

TUESDAY, THIS THE 17TH DAY OF SEPTEMBER, 2002

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri Bhoop Ram & Ors.

..Petitioners

And in the matter of

Shri Chander Pal (Applicant No.13 in the OA) s/o Shri Peyre Lal aged about 48 years working as Mazdoor In IVRI Izzatnagar (UP) but under the administrative control of ICAR, New Delhi

...Petitioner

(By Advocate: Shri S.S.Tiwari)

Versus

- 1. Dr. Punjab Singh
  Director General
  Indian Council of Agricultural Research
  Krishi Bhawan, New Delhi
- 2. Dr. M.P.Yadav
  Director
  Indian Veterinary Research Institute
  IVRI Campus
  Izzatnagar, UP-243122

...Respondents

(By Advocate: Shri Piyush Sharma for Shri S.N.Khanna)

## ORDER (ORAL)

Shri Shanker Raju:

In view of the Hon'ble High Court's order staying the order passed by this tribunal in the present case, we do not find any contempt. The Contempt Petition is accordingly dismissed. Notices issued to the respondents are discharged. The applicant is at liberty to revive the present Contempt Petition keeping open all his contentions as well as the issue of limitation.

S. Rami

(Shanker Raju) Member (J) (S.AJT. Rizvi)
Member (A)

/sunil/